107 Written Answers [RAJYA SABHA]

(b) Chartering of foreign fishing vessels is governed by the provisions of the Maritime Zones of India (Re gulation of Fishing by Foreign Vessels) Act, 1981 and the Rules framed thereunder. Violations of statutory provisions by the companies and their Directors are punishable with fine or imprisonment or both.

(c) M/s. G. P. Marine Products (India) (P) Ltd. Guntur were prose cuted in Octber 1984 for violation of the charter conditions. However, the court acquitted the Company and its manager and sentenced the masters of the vessels to suffer imprisonment till the rising of the court and imposed a fine of Rs. 25,000

(a) Court cases have been initiated against the following four companies for violation of charter conditions which are still pending.

(i) M/s. V. B. C. Export (P) Ltd. Visakhapatnam.

(ii) M/s. G. P. Marine Products

(India) (P) Ltd., Guntur, (iii) M/s. Kanchanaganga Sea Food (P) Ltd.,

Vijayawada. (iv) M/s. Golden Fisheries (P) Ltd., New Delhi. to Questions

(e) The guidelines on the new policy of joint venture are yet to be finalised. This point will be taken into consideration whils finalising the guidelines.

(f) No, Sir.

(g) Name of Companies alleged to have committed major violations of charter conditions are given in parts (c) and (d).

## Arrears on account of rent in respect of Government quarters in Delhi

3306. DR. MOHD. HASHIM KID-WAI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the total amount of arrears on outstanding rent in respect of Government houses and quarters in Delhi during the last two years and for the current financial yeat till date;

(b) the total amount Of recovery made so far; and

(c) whether there has been any increase or decrease in the amount of arrears?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVE-LOPMENT (SHRI DALBIR SINGH) (a) to (c) A statement containing information on these points is attached.

statement

position of arrears					
Financial year				(Rs.	in Lakhs)
	SipII over from previous year	Assessm during the period	ent Recover) made durihg <i>tht</i> period	'Outstand- ing dues fo the close of	Increase in amount of arrears (Para C)
1984-85			(Para-B)	the- year (Bara A)	
1985-86	141-76	643-90	588-35	197-31	55-55
1986-87 .	197-31	664.84	628-48	233-67	36.36
(as on 30-9-86)	233-67	316.91	292.09	259-49	24-82